

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

1. IA 2118/2024 in C.P. (IB)/1752(MB)2017

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Vikash Gautamchand Jain Liquidator
of Doshion Water Solution Private
Limited**
IN THE MATTER OF
Bank of Baroda
V/s
Doshion Water Solution Pvt Ltd

**Section: Rule 11 of NCLT, 2016 Sec 7 of Insolvency and Bankruptcy
Code, 2016**

ORDER

IA 2118 of 2024:- Counsel, Vishwas V Shah appeared for the Applicant/Liquidator. This Application is filed by the Liquidator for placing on record Progress report for the period of 01.01.2024 to 31.03.2024 of the process of Liquidation, which is annexed with the present Application. The said report is taken on record, no order is called for. Accordingly, **IA 2118 of 2024** is **allowed** and **disposed of**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)